

From:

**Nikesh Kumar Sinha**

Registrar (Administration),  
High Court of Jharkhand,  
Ranchi.

☎ : Office – 0651-2481449

Fax No. – 0651 – 2481116

File No. XXII(6)/1/2022-23/Apptt.

Letter No. \_\_\_\_\_/Apptt.

Dated: \_\_\_\_\_

To

1. Mr. Saurabh Kumar Gautam, Secretary, DLSA, Giridih.
2. Ms. Shivani Sharma, J.M.1<sup>st</sup> Class-cum-Addl. Civil Judge (Jr. Dn.), Hazaribagh.

Subject: - Regarding State Level Consultation Programme on Effective Implementation of Protection of Children from Sexual Offences (POCSO) Act, 2012 **scheduled to be held on 19<sup>th</sup> November, 2022** at Judicial Academy Jharkhand, Ranchi.

Sir/Madam,

With reference to the subject noted above, I am directed to inform that the Court has been pleased to nominate **you** as the **Anchor(s)** of the State Level Consultation Programme on Effective Implementation of Protection of Children from Sexual Offences (POCSO) Act, 2012 **scheduled to be held on 19<sup>th</sup> November, 2022** at Judicial Academy Jharkhand, Ranchi.

You are further directed to compare the programme in English as well as Hindi to enhance the reach-out of the Programme.

You are, therefore, directed to report at Academy on 18<sup>th</sup> November, 2022 (Morning).

**Further, no individual request seeking permission to attend the programme as well as no prayer for exemption will be entertained in ordinary circumstances.**

Yours sincerely,

Sd/- **Nikesh Kumar Sinha**

**Registrar (Administration)**

Memo No. 4111 /Apptt.

Dated, Ranchi, the 16/11/22

Copy forwarded for information and needful to the Director, Judicial Academy Jharkhand, Ranchi / the Principal District & Sessions Judge, Giridih & Hazaribagh/ the Member Secretary, JHALSA/ the C.P.C., e-Courts Project, High Court of Jharkhand, Ranchi for getting uploaded the letter on the Court's website.

  
16.11.22  
**Registrar (Administration)**

From:

**Nikesh Kumar Sinha**  
Registrar (Administration),  
High Court of Jharkhand,  
Ranchi.

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To

1. All the Special Judges, POCSO Act (Exclusive) and Judges presiding over POCSO matters (Excluding Mrs. Asha Devi Bhatt, District & Additional Sessions Judge, Simdega).
2. All the Secretaries, DLSA.
3. All the Principal Magistrates, Juvenile Justice Board.

Subject: - Nomination for State Level Consultation Programme on Effective Implementation of Protection of Children from Sexual Offences (POCSO) Act, 2012 **scheduled to be held on 19<sup>th</sup> November, 2022** at Judicial Academy Jharkhand, Ranchi.

Sir/Madam,

With reference to the subject noted above, I am directed to inform that the Court has been pleased to nominate **you** for State Level Consultation Programme on Effective Implementation of Protection of Children from Sexual Offences (POCSO) Act, 2012 **scheduled to be held on 19<sup>th</sup> November, 2022** at Judicial Academy Jharkhand, Ranchi.

The arrangement for the stay of the nominated officers will be made in Hostel at Judicial Academy Jharkhand, Near Dhurwa Dam, Ranchi from the evening of 18<sup>th</sup> November, 2022 till the morning of 20<sup>th</sup> November, 2022. All the nominated officers have to report at Academy on or before 09.30 A.M. for Registration on 19<sup>th</sup> November, 2022 in proper dress.

You are, therefore, directed to attend the aforesaid programme on the date as mentioned above.

Accordingly, you are accorded necessary permission to attend the aforesaid programme.

**Further, no individual request seeking permission to attend the programme as well as no prayer for exemption will be entertained in ordinary circumstances.**

Yours sincerely,

Sd/- **Nikesh Kumar Sinha**

**Registrar (Administration)**

Memo No. 4109 /Apptt.

Dated, Ranchi, the 16/11/22

Copy forwarded for information and needful to the Director, Judicial Academy Jharkhand, Ranchi / All the Principal District & Sessions Judges of the State of Jharkhand including the Judicial Commissioner, Ranchi/ the Member Secretary, JHALSA/ the C.P.C., e-Courts Project, High Court of Jharkhand, Ranchi for getting uploaded the letter on the Court's website.

  
**Registrar (Administration)**